

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.Nos.170/2000, 226/2000 & 244/2000.

Friday this the 7th day of July, 2000.

CORAM : Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri Govindan S.Tampi, Member (A)

1. Nanaji Taru Pagare,  
2. Mahendra Vishnu Dixit  
3. Nathurao Nanaji Pagar  
Postal Assistants,  
Malegaon, Dist. Nashik.

...Applicants

By Advocate Shri S.P.Kulkarni

V/S.

Union of India through

1. Superintendent of Post Offices,  
Malegaon Postal Division,  
At P.O. Malegaon H.O.,  
Dist. Nashik-423 203.  
2. Director of Postal Services,  
Aurangabad Region,  
O/O the Postmaster General,  
Aurangabad Region,  
At P.O. Aurangabad-431 002.

... Respondents

By Advocate Shri V.S.Masurkar

O R D E R (ORAL)

(Per : Shri Justice R.G.Vaidyanatha, VC)

Applicants being aggrieved by different orders which are dated 15.12.1999 have filed appeal before the competent authority but before disposal of appeal they have come up with these

present applications. The normal rule is one has to exhaust the departmental remedies and then come to this Tribunal. Since <sup>are</sup> appeal(s) pending, we feel that these OAs. can be disposed of by giving suitable direction. Accordingly, all the 3 OAs. are disposed of by directing the respondents to dispose of the appeal within two months from the date of receipt of a copy of this order. In case some adverse order is passed, the applicants are at liberty to file <sup>a</sup> fresh OA. All contentions on merits are left open.

(GOVINDAN S. TAMPI)  
MEMBER (A)

  
(R.G. VAIDYANATHA)

VICE CHAIRMAN

mrj.